

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3072

ANSWERED ON:13.12.2011

ACQUIRING LAND BY DMRC

Upadhyay Seema

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Delhi Metro Rail Corporation (DMRC) has the right to use the land acquired for projects other than Metro Rail;
- (b) If so, the details thereof;
- (c) whether DMRC had acquired the land in the vicinity of North Campus, Delhi University from the Ministry of Defence for the public works but now sold it to a private builder;
- (d) whether a multi-storey building is being constructed on this land causing threat to nearby heritage buildings; and
- (e) if so, the details thereof alongwith the reaction of the Government thereto?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) & (b): As per the 'The Delhi Metro Railway (Operation and Maintenance) Act, 2002 and the guidelines issued by the Ministry of Urban Development vide Order No. K-14011/8/2000-MRTS dated 30.03.2009, Delhi Metro Rail Corporation Ltd. (DMRC) has the right to use the land acquired for the project for property development also.

(c): No, Madam. Three Hectares of land were acquired by DMRC under the Land Acquisition Act, 1894 from a private party for Viswavidyalaya Metro Station. Out of this, two Hectares have been leased out by DMRC to M/s Young Builders for residential development.

(d)&(e): DMRC has informed that the developer has been asked to plan his development strictly as per approvals from the Delhi Development Authority (DDA) and other civic authorities and construction shall not cause any threat to heritage buildings. DDA has already given clearance.